

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 9/TT/2023

Date: 14.9.2023

To

Shri B. B. Rath
Sr. General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2, Sector-29,
Gurgaon-122001

Subject:- **Determination of transmission tariff from COD to 31.3.2014 for Asset-I: 400/220 kV 500 MVA ICT IV along with 400kV Bay at Biharsharif (POWERGRID) substation and 220kV Bay at Biharsharif (BSPTCL) substation along with 220 kV interconnecting line from Biharsharif (BSPTCL) substation to 220 kV bushing of ICT installed at Biharsharif (POWERGRID) substation, Asset-II: Replacement of 220/132 kV, 1X50 MVA ICT with 220/132 kV 160 MVA ICT along with suitable modification of bay equipment at Malda substation, Asset-III: Reconductoring of 220kV D/C New Purnea – Purnea Ckt.-I and Ckt.-II transmission line along with modification of 220kV bays equipments at New Purnea & Purnea substations, Asset-IV: 400/132 kV, 315 MVA ICT III along with associated bays at Lakhisarai substation, Asset-V: 400/132 kV, 315 MVA ICT III along with associated bays at Banka substation, Asset-VI: 420KV, 1X125 MVAR Bus Reactor along with associated bay at Susbhasgram substation, Asset-VII: Conversion of 63 MVAR fixed line reactor at New Purnea end of one circuit of Kishanganj – New Purnea 400kV D/C line to Switchable Line reactor (SLR), Asset-VIII: 400/132 kV, 500 MVA ICT along with associated bays at Maithon substation, Asset-IX: Reconductoring of 400kV D/C Rangpo – New Siliguri transmission line along with modification of 400kV bays equipments at New Siliguri substations, Asset-X: 765 kV, 80 MVAR (single phase) Spare Reactor Unit at New Ranchi substation, Asset-XI: 220/132 kV, 100 MVA ICT along with associated bays at Rangpo GIS substation under “Eastern Region Strengthening Scheme XX (ERSS -XX)” in the Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.9.2023 :-

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant assets.
- b) IDC statement showing the total IDC amount in excel format for the instant assets.
- c) Confirmation whether any more ACE is expected beyond 2024-25.
- d) Provide chronological details of actual periodicity being affected by events causing the delay in commission of the transmission assets.
- e) Chronology of the events in regard to the time over-run. Further submit the summary of documentary evidence submitted in support of each event
- f) Provide Initial Spares discharge statement for the transmission assets.

Forms

- g) Provide flow of liabilities statement as per Annexure-I for the instant assets.
 - h) Form-12 wherever applicable
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

